

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/372(KB)2021
IA(I.B.C)/834(KB)2024,
IA(I.B.C)/138(KB)2024,
IA(I.B.C)/574(KB)2024

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH MAY 2024

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| IN THE MATTER OF | UCO BANK VS ROYSONS CERAMICS PRIVATE LIMITED |
| UNDER SECTION | IBC UNDER SEC 7 |

Appearance (via video conferencing/physically)

Mr. Shaunak Mitra, Adv.] For the Resolution Professional

Ms. Pallavi Ray, Adv.] For the Suspended Board of Director

ORDER

1. Ld. Counsel appearing on behalf of the RP present. Ld. Counsel appearing on behalf of the Suspended Board of Director present.

2. IA(I.B.C)/834(KB)2024:

a. This IA has been filed by Applicant under Section 12(2) and 60(5) of the Insolvency and Bankruptcy Code, 2016 ("IB Code") seeking for following reliefs: -

i. To allow the additional 90 days' time period of the Corporate Insolvency Resolution Process of the Corporate Debtor in terms of Section 12 of the IBC, 2016;

b. The reason for extension is mentioned in page nos. 12 to 16 at paragraphs 8 to 22 of this application and we are satisfied with it.

- c. This IA is accompanied by an affidavit of Applicant at page no. 19 of the said application.
- d. We have perused the application and the documents attached therewith and heard the Id. Counsel for the RP. We are satisfied with the prayer made in the IA should be allowed.
- e. Accordingly, this **IA(I.B.C)/834(KB)2024** is **allowed** and **disposed of** to the extent mentioned above.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)